

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(IB)-1362(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

Jyoti Builtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 05.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. Nalin Kaushik, Adv. with Mr. Vinod Kumar
Chaurasia, RP

ORDER

CA-2204(PB)/2019

An affidavit of service has been filed showing that the Deputy Commissioner of Income Tax stands served and email has also been sent. However, no service has been effected in the office of the standing counsel to the Chamber No. 428-429 of Hon'ble Delhi High Court. Mr. Chaurasia, Ld. Counsel seeks and is granted one week time to do the needful.

List for further consideration on 21.11.2019.


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(M.M.KUMAR)
PRESIDENT


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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)